



KARNATAKA LEGISLATIVE ASSEMBLY
THIRTEENTH LEGISLATIVE ASSEMBLY
FIFTEENTH SESSION

**THE KARNATAKA PREVENTION OF COW SLAUGHTER AND CATTLE
PRESERVATION (AMENDMENT) BILL, 2012**

(L.A. Bill No. 38 of 2012)

A Bill further to amend the Karnataka Prevention of Cow Slaughter and Cattle Preservation Act, 1964.

Whereas it is expedient further to amend the Karnataka Prevention of Cow Slaughter and Cattle Preservation Act, 1964 (Karnataka Act 35 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty third year of the Republic of India, as follows:-

1. Short title and commencement.-(1) This Act may be called the Karnataka Prevention of Cow Slaughter and Cattle Preservation (Amendment) Act, 2012.

(2) It shall come into force at once.

2. Amendment of section 2.- In section 2 of the Karnataka Prevention of Cow Slaughter and Cattle Preservation Act, 1964 (Karnataka Act 35 of 1964) (hereinafter referred to as the principal Act), in section 2,-

(a) in clause (i), the words "bull, bullock" shall be omitted.

(b) in clause (iii), after the word "includes", the words "bull, bullock and" shall be inserted.

3. Amendment of section 4.- In section 4 of the principal Act, for the words "Notwithstanding any law", the words "Notwithstanding anything contained in section 5 or any law" shall be substituted.

4. Amendment of section 5.- In section 5 of the principal Act, in sub-section (2), in clause (a), for the words "twelve years", the words "fifteen years" shall be substituted.

5. Amendment of section 11.- For section 11 of the principal Act, the following shall be substituted, namely:-

“11. Penalties.- (1) Whoever contravenes the provisions of section 4 of this Act, shall, on conviction, be punished with imprisonment which shall not be less than one year but which may extends to seven years or with a fine which shall not be less than twenty five thousand rupees but which may extend to fifty thousand rupees or with both. In the case of second and subsequent offence with a further fine which shall not be less than fifty thousand rupees but which may extend to one lakh rupees along with penalty of imprisonment.

(2) Whoever contravenes any of the provisions other than section 4 of the Act, shall, on conviction, be punished with imprisonment which shall not be less than one year but which may extend to three years or with fine which shall not be less than ten thousand rupees but which may extend to twenty five thousand rupees or with both.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka prevention of cow slaughter and cattle preservation Act, 1964 (Karnataka Act 35 of 1964) to:-

- (1) enlarge the definition of cow so as to include bull and bullock;
- (2) to empower the competent authority to issue a certificate in case of animals which are over fifteen years of age, and
- (3) to enhance the penalties for contravention of the provisions of this Act.

Hence, the Bill

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

REVU NAIK BELAMAGI
Minister for Animal Husbandry
Mass Education, Public Libraries,
Small Savings and Lotteries

P. OMPRAKASHA
Secretary
Karnataka Legislative Assembly

ANNEXURE

Extract from the Karnataka Prevention of Cow Slaughter and Cattle Preservation Act, 1964 (Karnataka Act No. 35 of 1964)

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2. Definitions.- XX

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(iii) "cow" includes calf of a cow, whether male or female;.-

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5. Prohibition against slaughter of animals without certificate from competent authority.-(1) Notwithstanding any law, custom, or usage to the contrary, no person shall slaughter or cause to be slaughtered or offer or cause to be offered for slaughter any animal, other than a calf of she-buffalo, unless he has obtained in respect of such animal a certificate in writing from the competent authority appointed for the area that the animal is fit for slaughter. 4

(2) A certificate under sub-section (1) shall be granted by the competent authority, after it has, for reasons to be recorded in writing, certified that,—

(a) the animal is over the age of twelve years; or

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11. Penalties.—Whoever contravenes any of the provisions of this Act, shall, on conviction, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

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